

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench at Ahmedabad**

REGIONAL BENCH-COURT NO. 2

SERVICE TAX APPEAL NO. 10361 OF 2018-DB

(Arising out of OIA-CCESA-SRT-APPEAL-PS-218-2017-18 dated 15/11/2017 passed by Commissioner (Appeals), Central Excise, Customs and Service Tax-Surat-I)

Dkm Precision Engineer

71 GIDC, Ichhapore Road
Surat Hazira Road,
Surat, Gujarat

.....Appellant

VERSUS

Commissioner of CGST & Central Excise – Surat

NEW CENTRAL EXCISE BUILDING,
OPP. GANDHI BAUG,
CHOWK BAZAAR, SURAT-395001

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri Himanshu Nachane, Superintendent (AR) appeared for the Respondent

CORAM:

**HON'BLE Dr. AJAYA KRISHNA VISHVESHA, MEMBER (JUDICIAL)
HON'BLE MR. SATENDRA VIKRAM SINGH, MEMBER (TECHNICAL)**

Final Order No. 11389/2025

DATE OF HEARING/ DECISION: 28.11.2025

DR. AJAYA KRISHNA VISHVESHA

None is present for the appellant. Learned AR is present for the department. The matter is already been adjourned on Ten occasions. It seems that the appellant is not interested in contesting the appeal. Therefore, as per the inherent power vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL Vs. UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution. Appeal is accordingly dismissed. Appellant are at liberty to approach this Tribunal if they wish to pursue the appeal by filing an application for restoration of appeal, which can be considered in accordance with law.

2. Appeal is dismissed.

(Dictated and pronounced in the open court)

**(Dr. AJAYA KRISHNA VISHVESHA)
MEMBER (JUDICIAL)**

**(SATENDRA VIKRAM SINGH)
MEMBER (TECHNICAL)**